

ed that raw jute cultivation should be aided by subsidies: and

(c) if so, the action taken by Government on the above recommendations?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (CHOW-DHARY RAM SEWAK): (a) Yes, Madam.

(b) No, Madam.

(c) Government have kept the recommendations of the Indian Jute Development Council in view while considering the question of support price for raw jute for the jute year 1969-70.

CONCENTRATION OF CHINESE TANKS ON EAST BENGAL BORDER

*360. DR. (MRS.) MANGLA-DEVI TALWAR: Will the Minister of DEFENCE be pleased to state:

(a) whether Government are aware of the concentration of Chinese tanks near the Indian border in East Bengal: and

(b) if so, the action taken in the matter?

THE MINISTER OF DEFENCE (SARDAR SWARAN SINGH): (a) and (b) No significant change has been noticed in the deployment of Pakistani armour near our borders.

ASSAULT ON SHRI RAJEEV DHAVAN IN U.K.

♦361. SHRI S. A. KHAJA MOHI-DEEN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Shri Rajeev Dhavan, son of the Indian High Commissioner in London was assaulted in Cambridge, U.K. on the 9th March, 1969;

(b) if so, whether the Government of India have lodged any protest with the British Government in this connection: and

(c) if the reply to part (b) above be in the affirmative, the nature of reply received from the British Government?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) Yes, Madam.

(b) No, Madam. However, the Foreign and Commonwealth Office was informed.

(c) Does not arise.

CENTRAL ASSISTANCE TO STATES

*365. SHRI CHITTA BASU: Will the PRIME MINISTER be pleased to state;

(a) whether it is a fact that the National Development Council at a meeting recently held, re-examined the criteria decided upon earlier, for the allocations of Central assistance to the States; and

(b) if so, the result thereof?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) No, Madam.

(b) Does not arise.

SI OF CARGO AND OTHER PROPERTY CONFISCATED BY PAKISTAN

♦366. SARDAR HARCHARAN SINGH DUGAL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether any efforts have been made by the Government of India after the new regime took charge in Pakistan recently, to secure release of the cargo and other property confiscated by Pakistan during the 1965 Indo-Pakistan conflict: and

(b) if so, the details thereof together with the results achieved?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) and (b) The Government have

again invited Pakistan on 28 April, 1969 to discuss the return of properties and assets taken over by either side in connection with the 1965 conflict as provided for in the Tashkent Declaration. No reply has yet been received from Pakistan.

**EXPORT OF IRON ORE AFFECTED BY
LABOUR TROUBLE IN MADRAS PORT**

*367. SARDAR RAM SINGH: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether it is a fact that due to labour trouble in the port of Madras, the export of iron ore is being seriously affected and the country would not be able to reach the last year's target;

(b) if so, the Government's reaction in the matter; and

(c) what steps have been taken to improve the situation?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (CHOW-DHARY RAM SEWAK): (a) No, Madam.

(b) and (c) Do not arise.

**TEXTILE MILLS TAKEN OVER BY
GOVERNMENT**

*368. SHRI B. C. PATTANA-YAK: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) the number of textile mills (taken over by Government during the last six months;

(b) how many such mills are functioning in Uttar Pradesh;* and

(c) the amount of compensation paid so far in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (CHOW-DHARY RAM SEWAK): (a) One.

(b) None.

(c) No compensation is payable for taking over the management of a mill.

**FIRMS GIVEN LICENCES FOR IMPORT OF
FRESH AND DRY FRUITS**

*369. SHRIMATI SARLA BHADURIA: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) the names and addresses of the twenty top firms who have been given import licences of more than rupees twenty thousand for import of fresh and dry fruits from (i) Afghanistan, (ii) Iraq and (iii) Iran;

(b) whether these importing firms have fulfilled their export commitments to Afghanistan and the names of firms who have failed to fulfil their commitments; and

(c) the names of such firms who have been black-listed for malpractices?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (CHOW-DHARY RAM SEWAK):

(a) Details of licences issued for different commodities including fresh and dried fruits, are available in the "Weekly Bulletin of Industrial Licences, Import Licences and Export Licences", copies of which are available in the Parliament Library.

(b) and (c) Presumably, the Hon'ble Member is referring to the imports under the current Indo-Afghan Trade Arrangement period, which expires on July 31, 1969. As the period for fulfilment of the export obligation is not yet over, the question of de-registering/black-listing any of the firms participating in Indo-Afghan Trade, does not arise at this stage.